

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“A” BENCH : BANGALORE**

BEFORE SHRI PRASHANT MAHARISHI, VICE PRESIDENT  
AND  
SHRI SOUNDARARAJAN K., JUDICIAL MEMBER

ITA No.478/Bang/2025
Assessment year : 2018-19

Daivagna Credit Co-operative Society Limited, Silver Jubilee Tower, Vasantha Road, Shivaji Circle, Davangere – 577 001. <b>PAN: AABAD 1582E</b>	Vs.	The Income Tax Officer, Ward 1, Davangere.
APPELLANT		RESPONDENT

Appellant by	:	Shri Pranav Krishna, Advocate
Respondent by	:	Ms. Nishi Padma, Addl. CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	08.05.2025
Date of Pronouncement	:	08.05.2025

**ORDER**

*Per Prashant Maharishi, Vice President*

1. This appeal is filed by Daivagna Credit Co-operative Society Limited, Davangere (the assessee/appellant) for the assessment year 2018-19 against the appellate order passed by the National Faceless Appeal Centre, Delhi (NFAC) [Id. CIT(A)] dated 09.01.2025.
2. At the outset, the Id. AR for the assessee submitted that an assessment order was passed u/s 143(3) r.w.s 144(3A) & 143(3B) of the Act dated 26.2.2021 disallowing deduction u/s. 80P amounting to Rs.60,97,000

on the premise that assessee has not filed return of income u/s. 139(1) of the Act. Accordingly the assessee was assessed at a total income of Rs.60,07,090 as against the returned income at NIL.

3. Aggrieved with the assessment order, the assessee preferred appeal before the CIT(Appeals), NFAC. The assessee also filed an application for condonation of delay in filing the return of income before the CBDT which was forwarded to the CCIT, Bengaluru. The Id. CCIT, Bengaluru-1 condoned the delay in filing the return by order dated 28.11.2024 (copy filed on record). Pursuant to this order, the Id. AO has passed the consequential order giving the benefit of deduction claimed u/s. 80P to the assessee. In this regard, the assessee's letter dated 6.5.2025 is placed on record. In view of the above, the Id. AR requested for withdrawal of the appeal with liberty to revive the appeal, if the occasion so arises. The Id. DR agreed.
4. Accordingly, in the light of the above, the assessee's appeal is dismissed as withdrawn, with liberty to revive the appeal as prayed for.

Pronounced in the open court on this 08<sup>th</sup> day of May, 2025.

Sd/-

( SOUNДАРARAJAN K. )  
JUDICIAL MEMBER

Sd/-

( PRASHANT MAHARISHI )  
VICE PRESIDENT

Bangalore,  
Dated, the 08<sup>th</sup> May, 2025.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. Pr. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar  
ITAT, Bangalore.